

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. C.P. 163/(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2024**

NAME OF THE PARTIES: - Roshni Damania
V/s
Matra Realty and Developers Limited

Section: - 242(4), Section 241(1) of Companies Act, 2013

ORDER

C.P.163/(MB)2022: -

Present: -

Adv. Riddhi ShahPetitioner.

Adv. Vijay Kumar TiwariRespondent No. 1 to 6 through VC.

Respondents No. 1 to 6 have been served through court notice and Adv. Vijay Kumar Tiwari appeared on behalf of Respondents No. 1 to 6 and seeks time to file vakalatnama as well as reply on behalf of Respondents No. 1 to 6. Let the reply be filed within a period of four weeks by serving an advance copy of the reply to the other side. Further, counsel for the Petitioner shall also file rejoinder to the reply, if any, well before the next date of hearing. List this matter on **07.10.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)